

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.11.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Ms. Ina Malhotra
Hon'ble Member (Judicial)

PRESENTS:-

For the Applicant/petitioner: Mr. Rahul Shukla, Adv. for RP.
For the Respondent Mr. Pritpal Singh Nijjar, Advs.

ORDER

CA-1148(PB)/2018

Notice of the application.

In the similar matter earlier, Sh. Sakal Bhushan, learned counsel practising in NCLT had assisted the court as Amicus Curiae. We request again Sh. Bhushan to assist the court. Let a copy of the application along with complete paper book be furnished to Sh. Bhushan.

List on 13.12.2018.

CA-1149 & 1150(PB)/2018

Reports are taken on record subject to all just exceptions. the office is directed to maintain the record and place it before us at the time of final disposal.

The applications are stand disposed of.

CA-1028(PB)/2018

Mr. Nijjar, learned counsel for the non-applicant – respondent applies for two weeks time to file reply. Let the reply be filed within ten days with a copy in advance to the counsel for the applicant-petitioner.

List for arguments on 13.12.2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(INA MALHOTRA)
(MEMBER JUDICIAL)